

NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
 BENGALURU BENCH, BENGALURU, HELD ON 14.11.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
 2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(CAA) No. 48/BB/17	-	For filing report of RD/OL	230/ 232	DTDC E-Commerce Logistics Ltd., & Another.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1)	Prema Hatti	ROC	<i>PH</i>
2)	V.J.Achalanand <i>Adv for petitioner</i>	<u>ORDER</u>	<i>14-11-2017</i> <i>K.S. 14/11/2017</i>

Counsel for Petitioner is present. Smt. Prema Hatti, Standing Counsel appearing for ROC & RD is present. R.D report was already filed in the registry. Standing Counsel for ROC & RD reported that, ROC already filed his report in the Application stage. Registry to verify and put up. Assistant from O.L is present. O.L in Application O.L.R No.101/17 seeking permission to appoint a Chartered Accountant from among the panel maintained by his office for the purpose of scrutiny of books of accounts and records of the Transferor Company. Counsel for Petitioner has no objection to grant permission to O.L. Similarly, Smt. Prema Hatti, Standing Counsel appearing for ROC & RD have no objection. Hence, OLR No.101/17 is allowed vide separate order. O.L is permitted to appoint a Chartered Accountant from among the panel maintained by his office for the purpose of scrutiny of books of accounts and records of Transferor Company. Petitioner Company to meet the expenditure for the Chartered Accountant. For filing report and for filing comments if any list it on 15/12/2017.

Member (T)

Member (J)